

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 21.04.2017

**Customs RoA No. 50262, 50260 & 50261 of 2017 in
Dy. Nos. 54318 2015, 54320 2015 & 54452 2015**

Arif Khichi
M/s Aricent Rubber
Lal Mohammad

Appellant

Vs.

CC, (ICD), New Delhi

Respondent

Appearance:

Sh. Pradeep Jain, Advocate for the appellant
Sh. Yogesh Agarwal, AR for the Revenue

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Member (Technical)

Misc. Order No. 50177 – 50179/2017

Per: Justice (Dr.) Satish Chandra:

All the three appeals alongwith present applications have been filed by the appellant. The appellant has also filed copy of TR-6 challan where necessary pre-deposit @ 7.5% has been made. Learned AR for the Revenue confirmed the same. When it is so, then all the appeals are restored to its original number.

2. Miscellaneous applications are allowed.
3. Registry is directed to allot regular Appeal number. List all the appeals for final hearing on **01.05.2017**.

(Dictated and pronounced in the open Court).

(V. Padmanabhan)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

Pant